

[Shri Shanta Ram Naik]

- (a) In respect of an industry or service specified in the notification

There is a proviso.

- (b) For the increase in the production of any goods or the provision of any services which are meant exclusively for export outside India; or

- (c) Which relates to an undertaking established or proposed to be established in a free trade zone.

In these specified cases, the Government would like to add one more clause, namely "(aa) which is based totally on technology developed in India". The operation of this Act in many years has made us believe that if our indigenous technology has to be developed, then this is one section which comes in the way. If the Government thinks, in the interest of technology development, here is an amendment required for the purpose of giving boost to the indigenous technology, then where lies the fault of the Government? As Reddiji said, if the flood-gate of applications is opened, if the flood-gate of proposals is opened and if the Government just grants the permission, without verifying whether that technology really is an important one or is indigenously developed one, whether the services or goods which are required to be developed are really necessary in the interest of the country and in the interest of the technological development or not, and if the Gov-

ernment issues permission point blank, then, one can understand..

MR. DEPUTY SPEAKER: Shri Shantaram Naik can continue his speech tomorrow. Shrimati Sheila Dikshit, the Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Prime Minister's Office, will now present the report of the Business Advisory Committee.

17.59 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Sixty-Second Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I beg to present the Sixty-second Report of the Business Advisory Committee.

MR. DEPUTY SPEAKER: The House now stands adjourned to reassemble tomorrow at 11 AM.

18.00 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, November 22, 1988/Agrahayana 1, 1910 Saka.